

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II
(through web-based video conferencing platform)**

Item 3

CP No. 104/Chd/HP/2023

Under Section 241-242, CA 2013

In the matter of:-

Amit SoodPetitioner
Vs.

Roshan Resorts Pvt. Ltd.Respondent

Present through Video Conferencing :

Mr. Vikram Singh Manhas, Advocate for the petitioner.

Heard the submissions made by the counsel for the petitioner. The petitioner has submitted that he wants to file an appeal under Section 58 of the Companies Act, 2013 and prayed for grant of leave for withdrawal of this petition. Leave prayed for is granted. The present petition stands disposed of as withdrawn with liberty to file an appeal as prayed for the petitioner. The case folders and connected papers may be consigned to Record Room.

Sd/-

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

(Dr. P.S.N. Prasad)
Member (Judicial)

November 09, 2023

Vriti